

Central Administrative Tribunal
Principal Bench

C.P. No. 512/2002 In
MA No. 50/2003
O.A. No. 1572/2002

New Delhi this the 14th day of January, 2003

Hon'ble Shri V.K. Majotra, Member (A)
Hon'ble Shri Kuldip Singh, Member (J)

1. Shri Ashok Kumar,
s/o Shri Badlu,
R/o Village PO Tikri Kalan,
Delhi-110036.
2. Shri Nafai Singh,
S/o Shri Mohinder Singh,
R/o H.No. 59/B, J.J. Colony,
Inderpuri, New Delhi-49.
3. Shri Charan Singh,
S/o Shri Tota Ram,
R/o 59-J, Block-7,
Dakshinpuri,
New Delhi-62.
4. Shri Prem Pal,
S/o Shri Dal Chand,
R/o Dakshinpuri,
New Delhi.

(By Advocate: Shri T.C. Aggarwal)

-Petitioners

Versus

1. Shri Pawan Chopra,
Secretary, Ministry of
Information & Broadcasting,
Shastry Bhawan, New Delhi-1.
2. Shri Uday Sahai, DDG,
Directorate General of
All India Radio, Akashvani
Bhawan, Parliament Street,
New Delhi-110 001.
3. Shri Vigyan Prakash
Chief Engineer Civil Construction
Wing, Soochna Bhavan, Lodi Road,
Complex, New Delhi.

(By Advocate: Shri M.K. Bhardwaj)

-Respondents

ORDER (Oral)

Hon'ble Shri Kuldip Singh, Member (J)

C.P. had been filed seeking compliance of the order dated 7.6.2002. However, the respondents have made

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an application seeking extension of time. Learned counsel for the petitioners has no objection for extension of time provided that department will take care of making deductions yearwise with regard to the income tax. We hope that the department shall take care of the same and two months time as prayed for is allowed. However, no further extension shall be granted.

2. C.P. and MA are disposed of as above. Notices discharged.

Kuldeep
(Kuldeep Singh)
Member (J)

V.K. Majotra
(V.K. Majotra)
Member (A)

CC.